

FORM G

INVITATION FOR EXPRESSION OF INTEREST

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

| SL. | RELEVANT PARTICULARS | |
|-----|---|--|
| 1 | Name of the Corporate Debtor | KRP Infrastructures & Builders Private Limited |
| 2 | Permanent Account Number | AADCK7759A |
| 3 | Corporate Identification Number | U45400UP2009PTC038525 |
| 4 | Address of the Registered office | MDH 4/36, Sector H, Jankipuram, Lucknow, Uttar Pradesh – 226026 |
| 5 | URL of website | Information/ data not available* |
| 6 | Details of place where majority of fixed assets are located | Information/ data not available* |
| 7 | Installed capacity of main products/ services | Information/ data not available* |
| 8 | Quantity and value of main products/ services sold in last financial year | Information/ data not available* |
| 9 | Number of employees/ workmen | Information/ data not available* |
| 10 | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent event of the process are available at or with: | Details can be obtained by e-mailing at cirp.krpinfra@gmail.com |
| 11 | Eligibility for Resolution applicants under section 25(2)(h) of the Code is available at URL: | Details can be obtained by e-mailing at cirp.krpinfra@gmail.com |
| 12 | Last date for receipt of Expression of interest | 26/11/2023 |
| 13 | Date of issue of provisional list of prospective Resolution applicants | 06/12/2023 |
| 14 | Last date for submission of objections to Provisional list | 11/12/2023 |
| 15 | Date of issue of final list of | 21/12/2023 |

Babitajain

| | | |
|----|--|--|
| | Prospective resolution applicants | |
| 16 | Date of issue of Information memorandum, Evaluation matrix and request for Resolution plans to prospective Resolution applicants | 26/12/2023 Details can be obtained by e-mailing at cirp.krpinfra@gmail.com |
| 17 | Last date for submission of Resolution plans | 25/01/2024 |
| 18 | Process email id to submit Expression of Interest | cirp.krpinfra@gmail.com |

** Suspended Directors of Corporate Debtor did not provide information/ disclosure required by the Resolution Professional in discharging her statutory duties as per the Code and in managing the affairs of Corporate Debtor. Consequently, Application u/s 19(2) and 19(3) of Insolvency and Bankruptcy Code, 2016 vide IA(IBC)/470/2023 has been filed to Hon'ble National Company Law Tribunal, Allahabad Bench for issuance of necessary directions to the suspended directors of the Corporate debtor to provide assistance, Co-operation and information required by the Resolution Professional in discharging her statutory duties as per the Code and in managing the affairs of Corporate Debtor. Given information/ disclosure is as per data available with us and on public domain.*

Babita Jain



Babita Jain
 Regn No. IBBI/PA-002/IP-N00321/2017-18/10926
 AFA Valid up to 22.11.2023
 Resolution Professional
 KRP Infrastructures & Builders Private Limited (Under CIRP)
 35B/6 Madhokunj, Rammohan Plaza
 Allahabad-211002, UP, India

Date:10.11.2023
 Place: Allahabad

हॉवर्ड होटल्स लिमिटेड

Regd. Office: 20, 30th Floor, Surya Plaza, K-185/1, Sarai Jalea, New Friends Colony, New Delhi - 110025
 टेल. नं.: 011-49872442, ई-मेल: cs@howardhotels.com, वेबसाइट: www.howardhotels.com

30 सितंबर, 2023 को समाप्त तिमाही के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण

| क्र. सं. | विवरण | ₹ लाखों में प्रति सेक्टर डेटा का उद्घरण | | | | | |
|----------|--|---|-----------------------|-----------------------|-----------------------|-----------------------|---------|
| | | समाप्त तिमाही | | समाप्त छमाही | | समाप्त वर्ष | |
| | | अनअंकेषित (अनअंकेषित) | अनअंकेषित (अनअंकेषित) | अनअंकेषित (अनअंकेषित) | अनअंकेषित (अनअंकेषित) | अनअंकेषित (अनअंकेषित) | |
| 1 | प्रचालन से कुल आय | 217.83 | 256.89 | 181.31 | 474.72 | 336.86 | 1033.50 |
| 2 | अवधि के लिए शुद्ध लाभ / (हानि) (कर और असाधारण मदों से पूर्व) | -23.97 | 19.70 | (24.37) | -4.27 | -46.03 | 117.10 |
| 3 | कर से पूर्व अवधि के लिए शुद्ध लाभ / (हानि) (असाधारण मदों के बाद) | -23.97 | 19.70 | (24.37) | -4.27 | -46.03 | 117.10 |
| 4 | कर के बाद अवधि के लिए शुद्ध लाभ / (हानि) (असाधारण मदों के बाद) | -23.97 | 19.70 | (24.37) | -4.27 | -46.03 | 74.14 |
| 5 | अवधि के लिए कुल व्यापक आय [अवधि के लिए शुद्ध लाभ / (हानि) और अन्य व्यापक आय (कर के बाद) शामिल] | -23.97 | 19.70 | (24.37) | -4.27 | -46.03 | 78.03 |
| 6 | इकटिरी शेयर पूंजी | 911.32 | 911.32 | 911.32 | 911.32 | 911.32 | 911.32 |
| 7 | रिजर्व (विशेष रूप से अकेडमिक रिजर्व को छोड़कर) में परिवर्तन | - | - | - | - | - | 95.71 |
| 8 | प्रति शेयर आय (प्रत्येक ₹ 10/- में) जारी व बंद प्रचालन से लिए | (0.27) | 0.22 | (0.27) | (0.05) | (0.51) | 0.81 |
| | बेसिक | (0.27) | 0.22 | (0.27) | (0.05) | (0.51) | 0.81 |
| | डायल्यूटेड | (0.27) | 0.22 | (0.27) | (0.05) | (0.51) | 0.81 |

नोट: 1. उपरोक्त वित्तीय परिणामों एवं प्रकटीकरण अवधि के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण है। 2. वित्तीय परिणामों का उद्घरण है। 3. वित्तीय परिणामों का उद्घरण है। 4. वित्तीय परिणामों का उद्घरण है। 5. वित्तीय परिणामों का उद्घरण है। 6. वित्तीय परिणामों का उद्घरण है। 7. वित्तीय परिणामों का उद्घरण है। 8. वित्तीय परिणामों का उद्घरण है।

स्थान: नया दिल्ली
दिनांक: 10.11.2023

SUPRA INDUSTRIAL RESOURCES LIMITED

Regd. Office: 1212, 12TH FLOOR, 89 HEMKUNT CHAMBER, NEHRU PLACE NEW DELHI - 110 019
 CIN: L65999DL1985PLC019987 Phone: 011-2642911
 Website: www.supraindustrialresources.com Email: supraxchange@gmail.com

30 सितंबर, 2023 को समाप्त तिमाही के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण

| S. No. | Particulars | ₹ लाखों में प्रति सेक्टर डेटा का उद्घरण | | |
|--------|--|---|---------------------|---|
| | | Quarter Ended | Previous Year Ended | Corresponding three months ended in the previous year |
| | | 30-Sep-23 | 30-Jun-23 | 30-Sep-22 |
| 1 | Total income from operations (net) | 0.89 | 0.88 | 0.81 |
| 2 | Net Profit / (Loss) from ordinary activities after tax* | (0.76) | (0.31) | (0.01) |
| 3 | Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)] | (0.76) | (0.31) | (0.01) |
| 4 | Equity Share Capital | 25.00 | 25.00 | 25.00 |
| 5 | Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year) | (0.76) | (0.31) | (0.01) |
| 6 | Earnings Per Share (of Rs.10/- each) (In Rs.) 1.Basic: 2.Diluted | (0.27) | (0.12) | 0.00 |

नोट: 1. उपरोक्त वित्तीय परिणामों एवं प्रकटीकरण अवधि के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण है। 2. वित्तीय परिणामों का उद्घरण है। 3. वित्तीय परिणामों का उद्घरण है। 4. वित्तीय परिणामों का उद्घरण है। 5. वित्तीय परिणामों का उद्घरण है। 6. वित्तीय परिणामों का उद्घरण है। 7. वित्तीय परिणामों का उद्घरण है। 8. वित्तीय परिणामों का उद्घरण है।

स्थान: नया दिल्ली
दिनांक: 10/11/2023

फॉर्म 30

आभारपूर्वक को अभिव्यक्त हेतु आमत्रण

(भारतीय विद्यालय एवं शोधन अकादमी (कार्पोरेट व्यापक हेतु विद्यालय समाधान प्रक्रिया) विनियम 2016 के विनियम 36ए के उप-विनियम (1) अंतर्गत)

| क्र. सं. | विवरण | संबंधित विवरण |
|----------|--------------------------------|--|
| 1. | कार्पोरेट वित्तियार का नाम | कार्पोरेट वित्तियार के लिए विद्यालय समाधान प्रक्रिया |
| 2. | वित्तियार प्राप्त करने का तिथि | 26.04.1988 |
| 3. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 4. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 5. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 6. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 7. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 8. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 9. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 10. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 11. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 12. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 13. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 14. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 15. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 16. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 17. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 18. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |

दिनांक: 10.11.2023
स्थान: इलाहाबाद

NATIONAL GENERAL INDUSTRIES LIMITED

Regd. Office: 3rd Floor, Surya Plaza, K-185/1, Sarai Jalea, New Friends Colony, New Delhi - 110025
 टेल. नं.: 011-49872442, ई-मेल: cs@modisteel.com, वेबसाइट: www.modisteel.com

30 सितंबर, 2023 को समाप्त तिमाही के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण

| Particulars | ₹ लाखों में प्रति सेक्टर डेटा का उद्घरण | | | | | |
|---|---|------------|-----------------|------------|------------|------------|
| | Quarter Ended | | Half Year Ended | | Year Ended | |
| | 30.09.2023 | 30.06.2023 | 30.09.2022 | 30.09.2023 | 30.09.2022 | 31.03.2023 |
| Total income from operations | 317.48 | 367.13 | 313.32 | 684.61 | 778.67 | 1455.33 |
| Net Profit / (Loss) for the period (before Tax and Exceptional) | 7.05 | 39.65 | 32.63 | 46.70 | 2.79 | 21.81 |
| Net Profit / (Loss) for the period (before Tax and after Exceptional) | 7.05 | 39.65 | 32.63 | 46.70 | 2.79 | 21.81 |
| Net Profit / (Loss) for the period (after Tax and Exceptional) | 2.90 | 29.89 | 36.54 | 32.79 | 9.97 | 22.27 |
| Equity Share Capital | 467.68 | 467.68 | 467.68 | 467.68 | 467.68 | 467.68 |
| Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year) | - | - | - | - | - | 2513.52 |
| Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) | 0.06 | 0.64 | 0.78 | 0.70 | 0.21 | 0.48 |
| - Basic (in Rs.): | 0.06 | 0.64 | 0.78 | 0.70 | 0.21 | 0.48 |
| - Diluted (in Rs.): | 0.05 | 0.54 | 0.66 | 0.59 | 0.18 | 0.40 |

नोट: 1. उपरोक्त वित्तीय परिणामों एवं प्रकटीकरण अवधि के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण है। 2. वित्तीय परिणामों का उद्घरण है। 3. वित्तीय परिणामों का उद्घरण है। 4. वित्तीय परिणामों का उद्घरण है। 5. वित्तीय परिणामों का उद्घरण है। 6. वित्तीय परिणामों का उद्घरण है। 7. वित्तीय परिणामों का उद्घरण है। 8. वित्तीय परिणामों का उद्घरण है।

स्थान: नया दिल्ली
दिनांक: 09.11.2023

MODIPON LIMITED

Regd. Office: Hapur Road, Modinagar, Ghaziabad -201 204 (UP)
 CIN: L65999UP1965PLC003082 Mobile: +91-9582388706, E-mail: modipon@modimangal.in Website: www.modipon.net

30 सितंबर, 2023 को समाप्त तिमाही के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण

| Sl. No. | Particulars | For the Quarter ended on | | | For the Half Year ended | | | Year ended |
|---------|--|--------------------------|------------|------------|-------------------------|------------|------------|------------|
| | | 30-09-2023 | 30-09-2022 | 30.06.2023 | 30-09-2023 | 30-09-2022 | 31-03-2022 | |
| | | Unaudited | Unaudited | Unaudited | Unaudited | Unaudited | Audited | |
| 1 | Total income from operations (net) | 0.03 | - | - | 0.03 | - | - | |
| 2 | Net Profit / (Loss) from ordinary activities before tax and Exceptional items | (13.29) | (16.81) | (10.97) | (24.26) | (29.29) | (60.91) | |
| 3 | Net Profit / (Loss) from ordinary activities after tax (before Exceptional items) | (13.29) | (16.81) | (10.97) | (24.26) | (29.29) | (60.91) | |
| 4 | Net Profit / (Loss) for the period after tax (after Exceptional items) | (13.29) | (16.81) | (10.97) | (24.26) | (29.29) | (60.91) | |
| 5 | Total comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)] | (13.29) | (16.81) | (10.97) | (24.26) | (29.29) | (60.91) | |
| 6 | Paid up Equity Share Capital (Face value of Rs 10/- each) | 1,157.67 | 1,157.67 | 1,157.67 | 1,157.67 | 1,157.67 | 1,157.67 | |
| 7 | Earnings Per Share (before Exceptional items) of Rs 10/- each | (0.11) | (0.15) | (0.09) | (0.21) | (0.25) | (0.53) | |
| | Basic (Rs): | (0.11) | (0.15) | (0.09) | (0.21) | (0.25) | (0.53) | |
| | Diluted (Rs): | (0.11) | (0.15) | (0.09) | (0.21) | (0.25) | (0.53) | |
| 8 | Earnings Per Share (after exceptional items) of Rs 10/- each | (0.11) | (0.15) | (0.09) | (0.21) | (0.25) | (0.53) | |
| | Basic (Rs): | (0.11) | (0.15) | (0.09) | (0.21) | (0.25) | (0.53) | |
| | Diluted (Rs): | (0.11) | (0.15) | (0.09) | (0.21) | (0.25) | (0.53) | |

नोट: 1. उपरोक्त वित्तीय परिणामों एवं प्रकटीकरण अवधि के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण है। 2. वित्तीय परिणामों का उद्घरण है। 3. वित्तीय परिणामों का उद्घरण है। 4. वित्तीय परिणामों का उद्घरण है। 5. वित्तीय परिणामों का उद्घरण है। 6. वित्तीय परिणामों का उद्घरण है। 7. वित्तीय परिणामों का उद्घरण है। 8. वित्तीय परिणामों का उद्घरण है।

स्थान: नया दिल्ली
दिनांक: 10.11.2023

NEWAGE MARKETING LTD

Regd. Office: 59/17, Bahubal Apartments, New Rohat Road, New Delhi-110005
 Email: newagemarketing1984@gmail.com Tel No: +91 11-28711851
 CIN: L51901DL1984PLC018825 Website: www.newagemarketing.in

30 सितंबर, 2023 को समाप्त तिमाही के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण

| Particular | ₹ लाखों में प्रति सेक्टर डेटा का उद्घरण | | |
|---|---|---|---|
| | 3 Months ended | Year to Date figures for current period ended | Corresponding 3 Months ended in the previous year |
| | 30.09.2023 | 30.09.2023 | 30.09.2022 |
| Total income from operations (net) | - | - | - |
| Net Profit / (Loss) from ordinary activities after tax | (586.01) | (2342.80) | (1319.21) |
| Net Profit / (Loss) for the period after tax (after Extraordinary items) | (586.01) | (2342.80) | (1319.21) |
| Paid-up Equity Share Capital | 83583.10 | 83583.10 | 83583.10 |
| Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year) | - | - | 629733.62 |
| Earnings Per Share (before extraordinary items) (of Rs. 10/- each): Basic & Diluted | (0.001) | (0.003) | (0.002) |
| Earnings Per Share (after extraordinary items) (of Rs. 10/- each): Basic & Diluted | (0.001) | (0.003) | (0.002) |

नोट: 1. उपरोक्त वित्तीय परिणामों एवं प्रकटीकरण अवधि के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण है। 2. वित्तीय परिणामों का उद्घरण है। 3. वित्तीय परिणामों का उद्घरण है। 4. वित्तीय परिणामों का उद्घरण है। 5. वित्तीय परिणामों का उद्घरण है। 6. वित्तीय परिणामों का उद्घरण है। 7. वित्तीय परिणामों का उद्घरण है। 8. वित्तीय परिणामों का उद्घरण है।

स्थान: नया दिल्ली
दिनांक: 10.11.2023

अरावली सिक्योरिटीज एण्ड फाइनेंस लिमिटेड

सीआईएन: L67120HR1980PLC039125
 पंजीकृत कार्यालय: मुख्य सं. 138, चतुर्थ तल, राइडर हाउस, सेक्टर-44, गुडगांव-122003, हरियाणा
 ईमेल: info@aravalsecurities.com, वेबसाइट: www.aravalsecurities.com

30 सितंबर, 2023 को समाप्त तिमाही एवं अर्द्धवर्ष के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण

| क्र. सं. | विवरण | ₹ लाखों में प्रति सेक्टर डेटा का उद्घरण | | | | | |
|----------|--|---|------------|-------------------|------------|-------------|-----------|
| | | समाप्त तिमाही | | समाप्त अर्द्धवर्ष | | समाप्त वर्ष | |
| | | 30/09/2023 | 30/06/2023 | 30/09/2022 | 30/09/2023 | 31/03/2023 | |
| 1 | कुल आय | 16.21 | 16.18 | 12.41 | 32.39 | 31.41 | 64.66 |
| 2 | कर पूर्व अवधि हेतु निवल लाभ / (हानि) (आयव्ययिक एवं/अथवा असाधारण मदों से पूर्व) | (9.11) | (14.79) | (10.07) | (23.90) | (18.84) | (43.97) |
| 3 | कर पूर्व अवधि हेतु निवल लाभ / (हानि) (आयव्ययिक एवं/अथवा असाधारण मदों के उपरांत) | (9.11) | (14.79) | (10.07) | (23.90) | (18.84) | (43.97) |
| 4 | कर उपरांत अवधि हेतु निवल लाभ / (हानि) (आयव्ययिक एवं/अथवा असाधारण मदों के उपरांत) | (9.23) | (14.79) | (10.00) | (24.02) | (18.77) | (31.87) |
| 5 | अवधि हेतु कुल व्यापक आय (अवधि हेतु लाभ/हानि (कर उपरांत) तथा व्यापक आय (कर उपरांत) से समाविष्ट) | (9.11) | (14.67) | (9.91) | (23.78) | (18.62) | (34.21) |
| 6 | समाप्त अर्द्धवर्ष | 1515.38 | 1515.38 | 1515.38 | 1515.38 | 1515.38 | 1515.38 |
| 7 | आरक्षित निधि (पुनर्मूल्यांकन रिजर्व को छोड़कर) में परिवर्तन | - | - | - | - | - | (1534.18) |
| 8 | प्रति शेयर आय (प्रत्येक ₹ 10/- प्रत्येक का) | 0.06 | 0.10 | 0.06 | 0.16 | 0.12 | 0.21 |
| | बेसिक | 0.06 | 0.10 | 0.06 | 0.16 | 0.12 | 0.21 |
| | डायल्यूटेड | 0.06 | 0.10 | 0.06 | 0.16 | 0.12 | 0.21 |

नोट: 1. उपरोक्त वित्तीय परिणामों एवं प्रकटीकरण अवधि के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण है। 2. वित्तीय परिणामों का उद्घरण है। 3. वित्तीय परिणामों का उद्घरण है। 4. वित्तीय परिणामों का उद्घरण है। 5. वित्तीय परिणामों का उद्घरण है। 6. वित्तीय परिणामों का उद्घरण है। 7. वित्तीय परिणामों का उद्घरण है। 8. वित्तीय परिणामों का उद्घरण है।

स्थान: नया दिल्ली
दिनांक: 10 नवंबर 2023

KUWER INDUSTRIES LIMITED

CIN: L74899DL1993PLC056627
 Registered office: D-1004, First Floor, New Friends Colony, New Delhi-110025
 Email I.D-investor.kuwer@gmail.com; Website: www.kuwer.com

30 सितंबर, 2023 को समाप्त तिमाही के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण

| Sr. No. | Particulars | Amount in Lakh (except EPS) | | |
|---------|--|-----------------------------|---------------|--------------------------------|
| | | Quarter ended on | Year Ended on | Corresponding Quarter ended on |
| | | 30.09.2023 | 31.03.2023 | 30.09.2022 |
| 1 | Total Income from Operations | 1559.61 | 6716.48 | 1870.13 |
| 2 | Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items) | -128.17 | 14.56 | -86.19 |
| 3 | Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items) | -128.17 | 14.56 | -86.19 |
| 4 | Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items) | -124.80 | 23.52 | -83.95 |
| 5 | Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)] | -124.80 | 36.68 | -83.95 |
| 6 | Equity Share Capital (Rs. 10 per share) | 907.61 | 907.61 | 907.61 |
| 7 | Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year | 0.00 | 0.00 | 0.00 |
| 8 | Earnings Per Share (of Rs.10/- each) | (1.38) | 0.26 | (0.92) |
| | 1. Basic: | (1.38) | 0.26 | (0.92) |
| | 2. Diluted | (1.38) | 0.26 | (0.92) |

नोट: 1. उपरोक्त वित्तीय परिणामों एवं प्रकटीकरण अवधि के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण है। 2. वित्तीय परिणामों का उद्घरण है। 3. वित्तीय परिणामों का उद्घरण है। 4. वित्तीय परिणामों का उद्घरण है। 5. वित्तीय परिणामों का उद्घरण है। 6. वित्तीय परिणामों का उद्घरण है। 7. वित्तीय परिणामों का उद्घरण है। 8. वित्तीय परिणामों का उद्घरण है।

स्थान: नया दिल्ली
दिनांक: 11.11.2023

प्रगत फॉर्म 'ए'

सर्वजनिक घोषणा

(भारतीय विद्यालय और शोधन अकादमी (कार्पोरेट व्यापक हेतु विद्यालय समाधान प्रक्रिया) विनियम 2016 के विनियम 6 के तहत)

सिंहल स्ट्रिप्स लिमिटेड के लेनदारों के ध्यानार्थ के लिए

| क्र. सं. | विवरण | संबंधित विवरण |
|----------|--------------------------------------|--------------------------|
| 1. | कार्पोरेट वित्तियार का नाम | सिंहल स्ट्रिप्स लिमिटेड |
| 2. | कार्पोरेट वित्तियार के निगमन की तिथि | 26.04.1988 |
| 3. | वित्तियार प्राप्त करने का तिथि | कंपनी रजिस्ट्रार, दिल्ली |
| 4. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |
| 5. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |
| 6. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |
| 7. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |
| 8. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |
| 9. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |
| 10. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |
| 11. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |
| 12. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |
| 13. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |
| 14. | कार्पोरेट वित्तियार का नाम | कंपनी रजिस्ट्रार, दिल्ली |

नोट: 1. उपरोक्त वित्तीय परिणामों एवं प्रकटीकरण अवधि के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण है। 2. वित्तीय परिणामों का उद्घरण है। 3. वित्तीय परिणामों का उद्घरण है। 4. वित्तीय परिणामों का उद्घरण है। 5. वित्तीय परिणामों का उद्घरण है। 6. वित्तीय परिणामों का उद्घरण है। 7. वित्तीय परिणामों का उद्घरण है। 8. वित्तीय परिणामों का उद्घरण है।

स्थान: नया दिल्ली
दिनांक: 11.11.2023

CRANEX LIMITED

Regd. Office: 9, DDA Market, Katwaria Sarai, New Delhi-110016
 Corporate Office: 57/1, Industrial Area, Site IV, Sahibabad (U.P.)-201010
 Website: www.cranexltd.com, E-mail: investors@cranexltd.com, CIN: L74899DL1973PLC006503

30 सितंबर, 2023 को समाप्त तिमाही के लिए अनअंकेषित वित्तीय परिणामों का उद्घरण

| Particulars | ₹ लाखों में प्रति सेक्टर डेटा का उद्घरण | | | | | |
|-------------|---|-----------------|---------------|-----------------|---------------|---|
| | Standalone | | Consolidated | | Year Ended | |
| | Quarter Ended | Half Year Ended | Quarter Ended | Half Year Ended | Quarter Ended | |
| 1 | 1,497.47 | 2,427.56 | 755.39 | 1,497.47 | 2,427.56 | 1 |

संपादकीय

ही खरी समस्या!

तुणमूल कॉग्रेसच्या तथाकथित पुरोगामी, धर्मनिरपेक्ष, उदारमतवादी वगैरे वगैरे खासदार महिबा मोईन यांचे लोकसभेचे सदस्यत्व धोक्यात आले आहे. याला पंतप्रधान नरेंद्र मोदी यांच्या नेतृत्वातील केंद्र सरकार उत्तरदायी नसून मोईन यांची स्वतःची (नैर) वतणूकच कारणीभूत आहे. मोईन यांनी संसदेत प्रश्न विचारण्यासाठी लाच स्वीकारली असा आरोप त्यांच्यावर करण्यात आला होता. त्याचप्रमाणे त्यांनी संसदेने त्यांना संसदीय कामकाजासाठी दिलेल्या लॅपटॉपचा पासवर्ड 'शेअर' केला आणि शिष्टाचाराचा फार मोठा भंग केला, असाही आक्षेप त्यांच्यावर घेण्यात आला होता. या लॅपटॉपचा पासवर्ड कोणाकडेही उघड करू नये. जर पासवर्डचा उपयोग करून खासदार आपल्या लॅपटॉपचा उपयोग करण्यास सक्षम नसेल, अर्थात तेव्हादे त्याला तांत्रिक ज्ञान नसेल तर त्याने आपल्या व्यक्तीगत साहाय्यकाला पासवर्ड सांगितल्यास तितकी मुभा असते, असे म्हटले जाते. पण कोणत्याही परिस्थितीत तो बाहेरच्या कोणत्याही व्यक्तीशी शेअर करू नये, असा नियम असून त्याचा भंग केल्यास तो गंभीर प्रकार मानला जातो. मोईन यांचा संसदेने दिलेला मोबाईल त्यांनी अन्य व्यक्तीला दिलेल्या पासवर्डच्या आधारे दुबाईतून ओपन करण्यात आला होता, असेही स्पष्ट झाले आहे. संसदेत प्रश्न विचारण्यासाठी लाच स्वीकारणे, संसदेने दिलेल्या लॅपटॉपचा दुर्प्रयोग करणे आदी प्रकार संसदेच्या शिष्टाचार समितीकडे कारवाईसाठी पाठविण्यात येतात. त्याप्रमाणे मोईन यांचा विरोधातही तशी कारवाई करण्यात आली आहे. संसदीय शिष्टाचार समितीने त्यांना चौकशीसाठी पाचारण केले होते. त्या समितीसमोर उपस्थित झाल्याही होत्या. तथापि, समितीने विचारलेल्या प्रश्नांची सरळ उत्तरे देऊन स्वतःचे निर्दोषत्व सिद्ध न करता, त्यांनी आपल्याला खासगी प्रश्न विचारण्यात आले, असा कांगावा करत चौकशी अर्धवट सोडून बाहेर आल्या आणि पत्रकार परिषदेत त्यांनी समितीवर तोंड सोडून आपणखी एक शिष्टाचारभंग केला. कारण संसदीय समितीमध्ये झालेले कामकाज गुप्त ठेवायचे असते असाही शिष्टाचार आहे. तो त्यांनी आणि याच समितीचे एक सदस्य कॉग्रेसचे दानिश अली यांनी पाळला नाही. त्यांनी कामकाज पूर्ण होण्याआधीच ते बाहेर उघड केले. आता समितीने या सर्व प्रकाराचा सविस्तर अहवाल सज्ज केला असून तो लष्करच लोकसभेचे अध्यक्ष ओम बिरला यांना सादर केला जाणार आहे. या अहवालात मोईन यांचे संसद सदस्यत्व काढून घेण्यात यावे, अशी सूचना करण्यात आली आहे, असे उघड झाले आहे. तसेच त्यांनी लोकसभेत प्रश्न विचारण्यासाठी घेतलेल्या लाचेचा आरोप आणि त्यांनी संसदेने दिलेल्या लॅपटॉपचा केलेला गैरवापर यांची सीबीआय चौकशी करण्यात यावी, अशीही सूचना अहवालात करण्यात आल्याचे बोलले जात आहे. ही वृत्ते खरी असतील, तर मोईन यांचे लोकसभेचे सदस्यत्व आता काही दिवसांपुरतेच उरले आहे, असे म्हणाता येईल. मोईन या हे प्रकरण बाहेर येईपर्यंत तुणमूल कॉग्रेस नेत्या आणि पश्चिम बंगालच्या मुख्यमंत्री ममता बॅनर्जी यांच्या विशेष मर्जीतील होत्या. पण सदर प्रकरण उघड झाल्यानंतर मात्र, ममता बॅनर्जी आणि तुणमूल कॉग्रेसने त्यांना वाऱ्यावर सोडल्याचे स्पष्ट होत आहे. त्यांचा पक्ष आता त्यांच्या पाठीशी उभा नाही. त्यामुळे त्यांच्यावर जे आरोप झालेले आहेत, त्यांच्यात तथ्य असणे शक्य आहे. त्यांची सीबीआय किंवा तत्सम अन्वेषण यंत्रणेकडून चौकशी झाल्यास हे सत्य बाहेर येण्याची शक्यता आहे. या संबंधीचे चित्र आणखी काही दिवसांमध्ये स्पष्ट होईलच. पण या सर्व खळबळजनक कालखंडात मोईन यांच्या संबंधातील अनेक बाबी प्रसारमाध्यमांमध्ये चर्चेचा विषय बनल्या आहेत. प्रसिद्ध उद्योगपती हिरानंदानी यांच्याशी त्यांची असलेली 'विशेष' जवळीक, हिरानंदानी यांनी त्यांच्या विदेश दौऱ्यांवर मोठ्या प्रमाणात खर्च केलेले पैसे, त्यांना भेट म्हणून दिलेल्या अतिशय महागड्या वस्तू आदी बाबी सध्या चर्चेचीच चर्चिल्या जात आहेत. इतकेच नव्हे, तर या बाबींची सत्यता मांडणारे काही लोकही पुढे आले आहेत. त्यामुळेच मोईन यांची सीबीआय चौकशी व्हावी अशी मागणी जोर धरू लागली आहे. महागड्या वस्तूंच्या मोबदल्यातच त्यांनी लोकसभेत काही विशिष्ट प्रश्न विचारले, असा आरोप केला जात आहे. या प्रकरणांच्या निमित्ताने मोईन यांच्या खासगी जीवनासंबंधीची जाहीर चर्चा उचित नाही, असे काहीजणांचे मत आहे. पण जेव्हा तुम्ही लोकप्रतिनिधी म्हणून कार्यरत असता आणि संसदेने दिलेल्या वस्तूंचा खासगी लाभासाठी उपयोग करता, तेव्हा या बाबी खासगी रहात नाहीत. त्यांची सार्वजनिक चर्चा झाल्याशिवायही रहात नाही. अगदी ज्या देशांमध्ये मुक्त समाजव्यवस्था आहे, तेथेही असे प्रकार खपवून घेतले जात नाहीत. दोन दशकांपूर्वी अमेरिकेचे तत्कालीन अध्यक्ष बिल क्लिंटन यांचे मोनिका लेवेन्स्की प्रकरण जगाच्या चर्चेचा विषय बनले होते. ते प्रकरण खासगीच होते, पण व्हाईट हाऊस या अमेरिकन अध्यक्ष्यांच्या शासकीय निवासस्थानात घडल्याने क्लिंटन यांच्यावर महाभियोगाला (इंपिचमेट प्रोसिडींग) तोंड देण्याची वेळ आली होती. त्यावेळी अमेरिकेच्या संसदेत त्यांच्या डेमॉनस्ट्रिक पक्षाचे बहुमत होते म्हणून ते बचावले.

अर्थात, मोईन यांचे प्रकरण क्लिंटन यांच्यासारखे नाही, हे स्पष्ट करणे आवश्यक आहे. पण मूळ मुद्दा असा की जो लोकप्रतिनिधी असतो, त्याने आपल्या खासगी जीवनातही संयमाने वागले पाहिजे, अशी जमतेची आणि नैतिकता या संकल्पनेचीही अपेक्षा असते. संसदेच्या नैतिकता समितीने त्यांच्या विरोधात प्रस्थाप पास केला आहे. या प्रस्तावाच्या बाजूने सहा सदस्यांनी मतदान केले आहे. तर ४ सदस्यांनी विरोधात मतदान केले आहे. भारतीय जनता पक्षाचे (भाजप) खासदार विनोदकुमार सोनकर यांच्या अध्यक्षतेखालील समितीची आज महत्त्वाची बैठक झाली. यामध्ये समितीचा ५०० पानी अहवाल स्वीकारण्यात आला. समितीच्या सहा सदस्यांनी अहवाल स्वीकारण्यास पाठिंबा दिला तर चार जणांनी विरोध केला, असे सोनकर यांनी बैठकीनंतर पत्रकारांना सांगितले. अहवालानुसार, महिबा मोईन यांना लोकसभेतून हकालपट्टी करण्याच्या बाजूने ६ खासदारांनी मतदान केले, तर विरोधात ४ खासदारांनी मतदान केले. या १५ सदस्यांय आचार समितीमध्ये भाजपचे सात, कॉग्रेसचे तीन आणि बसपा, शिवसेना, वायएसआर कॉग्रेस पक्ष, मार्क्सवादी कम्युनिस्ट पक्ष (सीपीआय-एम) आणि जनता दल (युनायटेड) यांच्या प्रत्येकी एका सदस्यांचा समावेश आहे. महिबाच्या हकालपट्टीच्या समर्थनार्थ मतदान करणाऱ्यांमध्ये कॉग्रेस खासदार प्रनीत कौर यांचाही समावेश आहे. प्रनीत कौर या कॅन्टन अमरिंदर सिंग यांच्या पत्नी आहेत. अमरिंदर सिंग यांनी कॉग्रेस सोडल्यानंतर त्यांना पक्षविरोधी कारवायांच्या आरोपाखाली पक्षातून निर्लंबित करण्यात आले होते. दरम्यान, पॅनेलचे सदस्य आणि जेडीयूचे खासदार गिरीधारी यादव म्हणाले की, सदस्यांमध्ये अहवालवार कोणतीही चर्चा झाली नाही. ते पुढे म्हणाले, 'हे नियमांचे पोर उल्लंघन आहे. तुम्ही फक्त उलटतपासणी घेतली आहे. त्यानंतर तुम्ही पॅनेलच्या सदस्यांसोबत चर्चा करायला हवी होती. त्यांच्याकडे बहुमत आहे आणि त्यामुळे ते काहीही करू शकतात.' विरोधकांकडे कोणते पर्याय उपलब्ध आहेत, असे विचारले असता, खासदार महिबा मोईन यांना पाठिंबा देत म्हणाले, 'महाभारत (युद्ध) द्रौपदीच्या अपहरणामुळे झाले.' आता हा अहवाल पुढील कारवाईसाठी लोकसभा अध्यक्ष ओम बिरला यांच्याकडे पाठवला जाणार आहे. भाजप खासदार निशिकांत दुबे यांनी मोईन यांनी लाचेचा बदल्यात उद्योगपती दर्शन हिरानंदानी यांच्या सांगण्यावरून अदानी समूहाला लक्ष्य करण्यासाठी लोकसभेत प्रश्न विचारल्याचा आरोप केला होता. मात्र, मोईन यांनी हे आरोप फेटाळून लावले होते. काही वर्षांपूर्वी आपल्या संसदेतही असेच प्रश्न विचारण्यासाठी लाच घेण्याचे प्रकरण उघड झाले होते. त्या प्रकरणात जवळपास सर्व महत्त्वाच्या पक्षांच्या खासदारांचा समावेश होता. त्यावेळी संसदीय समितीने अशीच कठोर कारवाई केली होती आणि या खासदारांना सदस्यत्व गमावले लागले होते. आता ती वेळ मोईन यांच्यावर येण्याची शक्यता आहे. इतिहासापासून उच्चशिक्षित माणसेही काही शिकत नाहीत, ही खरी समस्या आहे.

दिवाळीत फराळ बनवताना फॉलो करा 'या' हेल्दी टिप्स अन् बिनधास्त मारा ताव लाडू, चकली, चिवडावर!

देशभरात दिवाळी सणाचा मोठा उत्साह पाहायला मिळतोय. घराघरांत फराळ बनवण्याची लगबग सुरू झाली आहे. कुटुंबातील प्रत्येकाच्या आवडीनुसार लाडू, चकली, चिवडा, करंजी, शंकरपाळी, शेवया असे अनेक खास पदार्थ तयार केले जात आहेत. त्यामुळे वर्षातील हीच वेळ असते, जेव्हा कुटुंब एकत्र येऊन दिवाळी फराळ, पारंपरिक मिठाई व चवदार पदार्थांचा आनंद घेते; तसा हा स्वादिष्ट फराळ नातेवाईक आणि शेजाऱ्यांबरोबर शेअरही केला जातो. पण, फराळ बनवणे वेळखाऊ असल्याने बरेच जण हल्ली रेडीमेड फराळ विकत घेतात. त्यामुळे वेळही कमी लागतो आणि खर्चही कमी होतो. पण, अशा फराळामुळे आरोग्यासंबंधीचे धोके वाढत आहेत.

परंतु, यंदा आरोग्यासंबंधीचे धोके टाळण्यासाठी आणि निरोगी दिवाळी साजरी करण्यासाठी तुम्ही फराळ बनवताना काही हेल्दी टिप्स फॉलो करा. त्यामुळे तुम्हाला दिवाळीत आरोग्याची चिंता न करता, लाडू, चकली, चिवडा, करंजी, शंकरपाळी अशा विविध पदार्थांवर बिनधास्त ताव मारता येईल. त्याबाबत पुण्यातील केईएम हॉस्पिटल अॅण्ड रिसर्च सेंटरच्या मधुमेह युनिटमधील डॉ. सोनाली श्रीकांत बावाळे यांनी द इंडियन एक्सप्रेसशी बोलताना सविस्तर माहिती दिली आहे.

डॉ. सोनाली बावाळे यांनी दिवाळीत निरोगी फराळ बनवण्यासाठी काही सोप्या घरगुती टिप्स दिल्या आहेत; ज्यांच्या मदतीने तुम्ही कमी तेल, तूप आणि पिठाचे विविध प्रकार वापरून चविष्ट हेल्दी फराळ बनवू शकता. हेल्दी फराळ बनवण्यासाठी फॉलो करा 'या' टिप्स

१) तेलाचा वापर कमी करा
फराळातील विविध पदार्थ बनवण्यासाठी डिप फ्राइंग करताना चांगल्या दर्जाचे आणि प्रक्रिया न केलेले खाद्य तेल वापरा. यावेळी तेलाचा वापरही कमी करा. पदार्थांमधील अतिरिक्त तेल शोषण्यासाठी टिशू पेपरचा वापर करा. सॅच्युरेटेड फॅट्स वापरताना डालडा किंवा वनस्पती तूपापेक्षा घरगुती गार्डच्या दुधाचे तूप निवडा.

२) तळण्याऐवजी बेक करा

...तर टॉमेटो ठरू शकतो पित्तप्रकोपाचं कारण!

आंबट रस हा शरीराला हितावह आहे. आंबट चवीचे पदार्थ भूक वाढवतात, पचन सुधारतात, नवनिर्मिती करतात वगैरे लाभ आणण्याला असले तरी आंबट रसाचा अतिवापर हा पित्तप्रकोपास कारणीभूत सुद्धा होऊ शकतो, हे तर समजले. पण मूळत एवढ्या अधिक प्रमाणात आंबट कोण खातो, असा प्रश्न तुमच्या मनात येईल. कारण सर्वसाधारण मनुष्य आंबट कमी खात असल्याने अनेकदा उलट 'आंबटाची कमतरता' ही त्याची स्वास्थ्ये बिघडवण्यास व पर्यायाने रोगप्रतिकारशक्ती घटवण्यास कारणीभूत असते. त्यामुळे आंबट रसाचे पर्याप्त मात्रेत सेवन व्हायला हवे, असा सल्ला त्यांना द्यावा लागतो, तो विषय वेगळा. इथे प्रश्न आहे तो पित्तप्रकोपाचा.

आजच्या घडीला तुमच्या-आमच्या आहारामध्ये टॉमेटो सॉस-टॉमेटो केचप यांचे प्रस्थ फार वाढले आहे. काही घरांमध्ये तर लहान मुलांना सॉस आणि केचपशिवाय जेवण जात नाही,अशी परिस्थिती आहे. या सॉस-केचपमुळे सकाळी नारत्याबरोबर टॉमेटो, जेवणाबरोबर टॉमेटो, सायंकाळच्या स्नॅक्सबरोबर टॉमेटो आणि रात्री जेवणाबरोबरसुद्धा टॉमेटो लावायला टॉमेटोच! हे आहे आजच्या जगातले आंबट रसाचे अतिसेवन. गंमत म्हणजे भारतामध्ये जेव्हा टॉमेटोचा वापर सुरू झाला तेव्हा आपल्या बापांजनांही हे फळ आपल्या हिताचे नाही, असेच म्हटले होते. टॉमेटोमध्ये काही पोषक गुण आहेत हे स्वीकारूनसुद्धा त्याचे अतिसेवन पित्तप्रकोपास कारणीभूत होत आहे, हे २१व्या शतकातल्या भारतीय समाजाने ओळखले पाहिजे. सर्व आंबट पदार्थ हे पित्तवर्धक असले तरी 'आवळा व डाळींब' हे त्याचा अपवाद आहेत अर्थात आवळा व डाळींब हे पित्त वाढवत तर नाहीत, उलट पित्तशामक आहेत. आंबट रस - पित्तप्रकोपास अर्थात शरीरामध्ये स्वास्थ्य बिघडवेल इतपत पित्त वाढवण्यास ज्या गोष्टी कारणीभूत होतात, त्यामध्ये तिखटाप्रमाणेच 'अम्ल अर्थात आंबट' चवीचे पदार्थ सुद्धा कारणीभूत होतात. आपण सर्व साधारण पणे असे समजतो की पित्त वाढवण्यास महत्त्वाचे कारण तिखट पदार्थ आणि आंबट चवींनी पित्त तितकेसे वाढत नसावे असा आपला एक समज असतो. मात्र तिखट, खारट व आंबट या तीन पित्तवर्धक रसांमध्ये आंबट हा तिखट व खारटापेक्षाही अधिक पित्तकर आहे. असे करसहितेचे भाष्यकार चक्रपाणी सांगतात.

आंबट रस हा प्रत्यक्षात जिभेवर चव आणणारा, अन्नमध्ये रुची निर्माण करणारा भूक वाढवणारा आणि अन्नपाचक आहे. त्यामुळे जिथे या तक्रारींनी माणूस त्रस्त असतो, तिथे अम्ल रसाचा चांगला फायदा होतो. वास्तव जीवनातही आपण त्याचा अनुभव घेतो. लंबू चोखले की तोंडाला चव येते, चिंचेच्या तर नुसत्या दर्शनाने काही जणांना तर आठवणीने सुद्धा तोंडाला पाणी सुटते. अपचन-पोटदुखीवर गमप पाण्यामधून घेतलेला लिंबाचा रस उपयुक्त ठरतो. जेवणामध्ये कोकम वापरण्याची पद्धत आपल्याकडे पूर्वापार चालत आली आहे,जी आंबट रसाचे पचनामधील महत्त्व दर्शवते. मांसाहारानंतर सोलकडी का हवीहवीशी वाटते?सेवन केलेल्या मांसाचे-माशांचे नीट पचन व्हावे म्हणूनच! मग असे असतानाही आंबट चवीचे पदार्थ पित्तप्रकोपास करतात, असे कसे? तर आंबट रसाचे हे अग्नी (भूक व पचना) वरील कार्य होते,ते त्यामधील अग्नी तत्त्वामुळे.आंबट रस हा जात्याच उष्ण आहे कारण तो बाहुल्याने तेज (अग्नी) व भूमी या तत्वांनी बनलेला आहे. दुसरं म्हणजे पित्त सुद्धा अम्ल रसाचे असते आणि साहजिकच आंबट रसाच्या अतिसेवनाने आंबट पित्त अधिक तीव्रतेने व अधिक प्रमाणात वाढते.



फराळात शेंदगाळे आणि डाळ वापरताना ते तळण्याऐवजी भाजून घ्या. शेंव आणि चकली तळण्याऐवजी बेक करावेत. रिझ्कॅशेव बनवताना बेसनाऐवजी मूग डाळीच्या पिठाचा वापर करा. सोयाबीन आणि नाचणीचे शेंव बनवून बघा. लाडू, करंजी व शंकरपाळ्या बनवताना त्यात मैद्याबरोबरच गव्हाचे पीठ वापरा; ज्यामुळे मैद्याचा वापर कमी होईल. लाडूत सुक्या मेव्याबरोबर वापरा 'हे' पदार्थ पौष्टिक लाडू बनवण्यासाठी ओट्स, बिया, सुका मेवा, खजूर, बदाम, अक्रोड व मनुका वापरा. साहित्य बदलून पाहा चिवडासारख्या पदार्थात सुके खोबरे वापरण्यापेक्षा ताजे खोबरे वापरा. फराळात साखरेऐवजी गूळ किंवा खजुराचा वापर करा. दिवाळीत निरोगी राहण्यासाठी फॉलो करा 'या' हेल्दी टिप्स १) हलका नाश्ता करा सकाळ किंवा संध्याकाळी खूप हलका नाश्ता करा. या दिवसांत तुमचा नेहमीचा नाश्ता कमी कॅलरी पर्यायांमध्ये बदला. २) कामाच्या ठिकाणी कमी कॅलरीजचे सेवन करा कामच्या ठिकाणी एक ते

पनवेल महानगरपालिका
शहर अभियंता विभाग
जाहिर ई- निविदा सुचना

निविदा सुचना क्र. पमपा/बांधकाम/4423/अ.क्र.56/4051/2023 दिनांक- 10/11/2023

आयुक्त, पनवेल महानगरपालिका खालील नमूद कामाकरिता सार्वजनिक बांधकाम विभाग, केंद्रीय सार्वजनिक बांधकाम विभाग, महाराष्ट्र जीवन प्राधिकरण, सिडको इत्यादी शासकीय/ निम शासकीय (Central Government and State Government under taking) विभागात खालील कामासाठी पात्र अनुभवी ठेकेदाराकडून बी-12 शतमान पद्धतीनुसार जाहिर ई- निविदा मागवित आहेत.

| अं. क्रं. | निविदा क्रं. | कामाचे नाव | निविदा रक्कम रु. (Without GST) |
|-----------|--------------------|---|--------------------------------|
| 1. | PMC/CE/232/2023-24 | पनवेल महानगरपालिकेच्या मानकीच्या आधारे क्रांतिवीर वासुदेव बळवंत फडके नाट्यगृहातील स्टजचे नुतनीकरण करणे. | 47,20,725/- |

या कामाच्या ई-निविदे बाबतची माहिती शासनाच्या 'http://mahatenders.gov.in' या संकेतस्थळावर दि. 13/11/2023 रोजी प्रसिद्ध करण्यात येईल. संबंधित निविदा धारकांनी याची नोंद घ्यावी.

जा.क्र. पमपा/ जनसंपर्क /3123/प्र.क्र. 446/505/२०२३ दिनांक : 10/11/2023

सही/-
अतिरिक्त आयुक्त-I
पनवेल महानगरपालिका

MASTER CHEMICALS LIMITED
CIN:L99999MH1980PLC022653
Regd. Office:- 25-28, 2nd Floor, Plot No. 209, Alanta Building, Jammalal Bajaj Marg, Nariman Point, Mumbai - 400021.

Extract of statement of un-audited standalone results for the quarter ended September 30, 2023 (Rs. in Lakhs)

| Sr. No. | Particulars | For the quarter ended | | | For the six months ended | | | For the Year ended |
|---------|---|-----------------------|------------|------------|--------------------------|------------|------------|--------------------|
| | | 30.09.2023 | 30.06.2023 | 30.09.2022 | 30.09.2023 | 30.09.2022 | 31.03.2023 | |
| 1. | Total income from operations (net) | - | - | - | - | - | - | |
| 2. | Net Profit / (Loss) for the period (before tax, exceptional and/or extraordinary items) | (4.78) | (8.28) | (6.29) | (13.06) | (10.78) | (26.70) | |
| 3. | Net Profit / (Loss) for the period before tax (after exceptional and/or extraordinary items) | (4.78) | (8.28) | (6.29) | (13.06) | (10.78) | (26.70) | |
| 4. | Net Profit / (Loss) for the period after tax (after exceptional and/or extraordinary items) | (4.78) | (8.28) | (6.29) | (13.06) | (10.78) | (26.70) | |
| 5. | Total comprehensive income/(Loss) for the period | (4.78) | (8.28) | (6.29) | (13.06) | (10.78) | (32.36) | |
| 6. | Equity Share Capital | 24.50 | 24.50 | 24.50 | 24.50 | 24.50 | 24.50 | |
| 7. | Reserves (excluding Revaluation reserve as shown in the Audited Balance sheet of previous year) | - | - | - | - | - | (58.33) | |
| 8. | Earnings Per Share (of Rs 10/- each) | | | | | | | |
| | Basic : | (1.95) | (3.38) | (2.57) | (5.33) | (4.40) | (13.21) | |
| | Diluted: | (1.95) | (3.38) | (2.57) | (5.33) | (4.40) | (13.21) | |

Note : The above is an extract of the detailed format of the financial results for the quarter ended 30th September, 2023, filed with the Bombay Stock Exchange, under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter ended 30th September, 2023 is available on the website of the Exchange, www.bseindia.com and on the Company's website.

sd/-
Vipul Agarwal
Director DIN: 07135408

वॅलेन्सिया न्यूट्रिशन लिमिटेड
नोंदणीकृत कार्यालय : ६०१९, नॉलेस्ट व्हिडिओ पार्क, नारयमी रोड, वियालिन (पॅम्पिन), मुंबई ४०० ०८६.
सीआयएल : L51909MH2013PLC381314
ई-मेल आयडी : compliance@valencianutrition.com दूर. क्र. ७९९०२२२४००

दि. ३० सप्टेंबर, २०२३ रोजी संपलेल्या अर्ध वर्ष अखेरीसाला स्थायी अलेखापरीक्षित वित्तीय निष्कर्षांचा अहवाल (₹. लाखत)

| अनु. क्र. | विवरण | अर्ध वर्ष अखेर | | वर्ष अखेर | |
|-----------|--|-------------------|----------------|-------------------|----------------|
| | | ३० सप्टेंबर, २०२३ | ३१ मार्च, २०२३ | ३० सप्टेंबर, २०२२ | ३१ मार्च, २०२३ |
| | | अलेखापरीक्षित | अलेखापरीक्षित | अलेखापरीक्षित | लेखापरीक्षित |
| १. | कार्यचलनातून एकूण महसूल | ६४.४६ | ९२.४८ | ५३.५८ | १४६.०६ |
| २. | कर पूर्व कालावधीकरिता निव्वळ नफा/ तोटा, अतिरिक्त व/वा अतिविशेष बाबी | (५४.६९) | (८०.९३) | (४६.९६) | (९२६.२८) |
| ३. | कर पूर्व कालावधीकरिता निव्वळ नफा/ तोटा, (अतिरिक्त व/वा अतिविशेष बाबीपश्चात) | (५४.६९) | (८०.९३) | (४६.९६) | (९२६.२८) |
| ४. | कर पश्चात कालावधीकरिता निव्वळ नफा/ तोटा, (अतिरिक्त व/वा अतिविशेष बाबीपश्चात) | (५४.६९) | (८०.९३) | (४६.९६) | (९२६.२८) |
| ५. | कालावधीकरिता एकूण सर्वसाधारण उत्पन्न (करपश्चात कालावधीकरिता समाविष्ट नफा/ तोटा) (करपश्चात) व अन्य सर्वसाधारण उत्पन्न (कर पश्चात) | - | - | - | - |
| ६. | समग्र भांडवल | ५५.८५३ | ५५.८५३ | ५५.८५३ | ५५.८५३ |
| ७. | राष्ट्रीय (महसूल आरक्षण वगळता) गत वर्षाच्या लेखापरीक्षित तळेबंदामध्ये निर्देशित महसूल राष्ट्रीय वगळता | - | - | - | (६२५.१४) |
| ८. | उत्पन्न प्रति शेअर (₹. १०/-प्रत्येकी) (चालू व खांडित कार्यचलनकरिता) | (०.९८) | (१.४३) | (०.८३) | (२.२६) |
| १. | मूळ | (०.९८) | (१.४३) | (०.८३) | (२.२६) |
| २. | सोमिकृत | (०.९८) | (१.४३) | (०.८३) | (२.२६) |

टिप:
बॅलन्स हे दि. ३० सप्टेंबर, २०२३ रोजी अखेर सेबी (सूची अनिवार्यता व विमोचन आवश्यकता) नियमन २०१५ च्या नियम ३३ अंतर्गत स्टॉक एक्सचेंजसह संयोजित अर्ध वर्ष अखेरीसाला स्थायी वित्तीय अहवालांच्या विस्तृत प्रकरणांचे सारांश आहे. अर्ध वर्ष वित्तीय अहवालाचे स्वरूप स्टॉक एक्सचेंज वेबसाइट <http://www.bseindia.com> वर व कंपनीची वेबसाइट अर्थात www.valencianutrition.com वर उपलब्ध आहे.

वॅलेन्सिया न्यूट्रिशन लिमिटेड
सही/-
बिना पैज
संपूर्ण वेळ संचालक व संचालक (डीआयए : ०९०२४०५) (पॅन: वीनेपीसी६२१३६)

टिकाण : मुंबई दि. १०.११.२०२३

दोन कपपर्यंत चहा किंवा कॉफीचे सेवन करा; ज्यामुळे २०० ते २५० कॅलरीज वाचता येतील. अतिरिक्त १४५ कॅलरीज कमी करण्यासाठी दुपारच्या जेवणाबरोबर थंड पेय पिणे टाळा.

३) स्टेप अप वर्कआउट्स अतिरिक्त कॅलरी बर्न करण्यासाठी दिवाळीच्या आधी आणि नंतर तुमच्या वर्कआउट्स रूटीनमधील वेळ सतत वाढवत जा. ४) फायबर आणि पाण्याने समृद्ध अन्न खा फायबर आणि पाण्याचे प्रमाण जास्त असलेले पदार्थ सेवन करा.

५) प्रमाणित खा मित्र आणि नातेवाईकांना भेट देताना विविध पदार्थांचा आनंद घेताना प्रमाणात फराळ, मिठाई खा. कमी कॅलरीजचे फराळ, मिठाई, सुका मेवा व फळे खा.

६) रात्रीचे जेवण टाळा संध्याकाळी नाश्ता केल्यानंतर रात्रीचे जेवण टाळा. कमी कॅलरीज असलेले पदार्थ खा. चलायत आणि भात न खाता, एक ग्लास ताक प्या. तुम्ही दिवसभर वेगवेगळा फराळ, मिठाई खाल्ली असले, तर रात्रीचे जेवण घेणे शक्यतो टाळा.

कॅनरा बँक Canara Bank
(प्रायव्हेट सेक्टर बँक)
१००% डिजिटल सिंडिकेटेड

एआरएम-१ शाखा : ३७, खासामाल्या, पाटकर हॉटेसोर, न्यू मॉलिस लाईन, टाकसी मार्ग, मुंबई ४०० ०२० दूर. क्र. ०२२-२२०६५४२५/३० हेल्ल : cb23600@canarabank.com

बिजनेस सुचना
सीक्युरिटीयेशियन अँड रिस्कमॅनेज्मेंट ऑफ फायनान्सियल असेट्स अँड एक्सपोजेसर्स ऑफ सीक्युरिटी इंडस्ट्री अँड, २००२ सहाय्यक सीक्युरिटी इंडस्ट्री (एफसीओई) ब्लू, २००२ च्या नियम ८ (६) च्या तरतुदीअंतर्गत स्वायत्त मालमत्ताच्या विक्रीकरिता ई-मिलान विक्री सुचना
सूचना वाढीवर आम जनतेने व विशेषतः कर्जादर व हमीदारांनी देण्यात येत आहे की, प्रतिभूत पनको अर्जात कॅनरा बँकच्या एआरएम १ शाखेकडे हलगर्ज/भ्रमरित खालील विविध गोष्टी व्हायत मालमत्ताची जवाची बँकच्या प्राधिकृत अधिकार्यांद्वारे ताबा घेण्यात आला होती त्या मालमत्तेची आम्हाच्या सुचनेत मागणी केल्यामुळे पत्रकारांनी रकमेच्या वसुलीसाठी दि. १४.१२.२०२३ रोजी अनुसर क. ६४.१२.८२३/- (क. चौमष्ट लाख व्याजण ह्जार आठशे तेवीस मात्र) व पुढील व्याज व अन्य मूल्य दि. ०९.१२.२०२३ पासून एआरएम १ शाखा कॅनरा बँक यांच्याकडे पत्रकारांनी असलेल्या श्री सिंतामणी मल्टीस्पेशलिटी हॉस्पिटल प्रो. श्री. सुराज सुंरेश सोमयाजी (कॅनराई), श्री. सुराज सुंरेश सोमयाजी (हमीदारी) व श्री. सुराज सोमयाजी (महागणवटदर व हमीदारी), श्री. श्रीदेवी सुंरेश सोमयाजी (महागणवटदर व हमीदारी) यांच्याद्वारे प्रतिनिधित्व असलेले या मालमत्तेची जवाची आठे जेवे आहे, अशी आठे जी आहे व जी काही आठे जेवे आहे तत्वावर विक्री करण्यात येत आहे.

| अनु. क्र. | विवरण | मालमत्तेचे विवरण | राखीव मूल्य (₹. लाखत) | इसारा रक्कम जमा (₹. लाखत) |
|-----------|--|------------------|-----------------------|---------------------------|
| १. | पल्ट क्र. cb2२/२१, ६ वा मजला, सिंग डी२, अटलस सीएचएल सि., गोरेड हिल वार्ड, कल्याण पहिले जगे ४२२ ३०९, मोज. ६५१ चौ. फूट मालमत्ता श्री. सुराज सोमयाजी व श्री. सुराज सोमयाजी व श्री. श्रीदेवी सुंरेश सोमयाजी यांच्या आठे आहे. | | ₹. ५७,२०,०००/- | ₹. ५,७२,०००/- |

इसारा रक्कम देव दि. १३.१२.२०२३ रोजी मार्ग. ५.०० पंढीत जमा करावे. सदरकवित्ता कोणतेही अडथळे नाही आहेत असे बँककडे कळवा आहे.
इंटेरेस्ट्स १२% व राष्ट्रीय मूल्य दिवांड इतर मूल्य प्राधिकृत अधिकारी यांच्या नावे कॅनरा बँक एआरएम १ शाखा मुंबई येथे जमा करावे या आटीनीस/एनबीए/फंड ट्रान्झ्फर मार्फत कॅनरा बँक एआरएम १ शाखा मुंबई खाते क्र. २०९२०४२४ आयफायरसेली कोड सोप्यासह००९२६० वा दि. १३.१२.२०२३ रोजी सात. ५.०० पंढीत सादर करावे व अन्य दस्तऐवज सर्विश् प्रदाते वा दि. १३.१२.२०२३ रोजी ५.०० पंढीत सादर करावे. सदर बँकसह दस्तऐवज सादरकरणी दि. १३.१२.२०२३ पर्यंत करावे.
मालमत्तेच्या पदाठगणीची ताठग प्राधिकृत अधिकारी यांच्यासह पूर्व नियुक्तीस आहे.
ई-मिलान पध्दत अटी व शर्तीकरिता

QUICKLY.

Delhi puts odd-even car implementation on hold



New Delhi: Delhi's Environment Minister Gopal Rai on Friday said the odd-even car rationing scheme will not be implemented from November 13 to November 20 as there has been a significant improvement in Delhi's air quality due to rain. He said the air quality situation will be reviewed after Diwali and a call on the odd-even scheme may be taken accordingly. **PII**

Career Mosaic signs MoU with 20 US universities

Hyderabad: Career Mosaic, an international student recruitment company, has signed memorandum of understanding (MoU) with 20 US universities more. As part of this partnerships, the company will disseminate information about these universities, courses, and scholarships offered by them to students in India. **OUR BUREAU**

SC unhappy over Punjab govt's tiff with State Gov



New Delhi: The Supreme Court on Friday termed the deadlock between Punjab government and its governor over assent to Bills passed by the assembly a matter of "serious concern" and said it is not happy with what is happening in the State. A Bench of Chief Justice DY Chandrachud and Justices JB Pardiwala and Manoj Misra told both the Punjab government and the governor. **PII**

ONGC posts ₹16,553-cr profit in Q2

TOPLINE DECLINES. Consolidated total income has fallen to ₹1.49 lakh crore from ₹1.71 lakh crore

Our Bureau
New Delhi

State-run Oil and Natural Gas Commission (ONGC) on Friday reported a 142.4 per cent y-o-y growth in its consolidated net profit at ₹16,553 crore in the July-September quarter of FY24.

However, the exploration and production major's consolidated total income fell to ₹1.49 lakh crore in Q2 FY24 from ₹1.66 lakh crore in Q1 FY24 and ₹1.71 lakh crore in Q2 FY23.

On a standalone basis, the company's realisation from crude oil produced from nominated fields fell to \$84.84 per barrel in Q2 FY24 from \$95.50 a year ago. The realisation of crude oil produced from joint ventures (JVs) also declined to \$79.41 per barrel from \$94.96.

"Board has approved interim dividend of 115 per



EXPANDING FIELD. The company declared a total of five discoveries (two on land and three offshore) during FY24 in its operated acreages. **REUTERS**

cent, i.e. ₹5.75 on each equity share of ₹5. The total payout on this account will be ₹7,234 crore. The record date for distribution of dividend has been fixed for November 21, 2023, which has been intimated to the stock exchanges," the company said.

ONGC's total crude oil production fell by 2.1 per cent y-o-y to 5.249 million tonnes. Gas production fell by 2.8 per

cent y-o-y to 5.2 billion cubic meters (BCM).

DISCOVERY UPDATE

The company declared a total of five discoveries (2 on land and 3 offshore) during FY24 in its operated acreages. Out of these, 3 are prospects (Offshore) and 2 on land are New Pools. ONGC has monetised 2 discoveries till date during FY24, Gopavaram-21 (FY24)

and Karugurumilli-1 (FY23). ONGC said the reduction in production output can primarily be attributed to a decline in some of the matured fields and marginal fields. To counter this decline, ONGC is taking proactive steps by implementing well interventions and advancing new well-drilling activities within these fields.

Furthermore, in a bid to bolster evacuation capacities and modernise offshore facilities, a shutdown was undertaken in Panna-Mukta for the commissioning of a new crude oil pipeline, post taking over from JV Partner. The shutdown resulted in a temporary loss of production, it added.

Another factor impacting production was Cyclone Biparjoy struck in June 2023. This event disrupted both offshore and onshore production operations. Further, oil production of a Southern asset was hampered due to the

stoppage of wells caused by the cessation of crude oil receipts by a refinery, following a leak in its pipeline.

ONGC, however, acted swiftly and devised an alternate method for the evacuation of crude oil through tankers, thus resuming production. The current decline in production from matured fields will be compensated in upcoming quarters with the commencement of additional production from upcoming projects, which are under various stages of development, the company said.

The Company also made the disclosure about the approval of the Board of Directors for "Sustainable Capital Restructuring of ONGC petro additions Ltd (OPAL)", a joint venture of the company, for a capital infusion of ₹14,864.281 crore, subject to the approval of shareholders and/or Government of India, as the case may be.

ED attaches three more assets of Pawan Munjal

Our Bureau
New Delhi



Hero MotoCorp Chairman Pawan Munjal

The Enforcement Directorate (ED) has attached three more properties of Hero MotoCorp Chairman Pawan Munjal in New Delhi, valued at ₹24.95 crore, under the Prevention of Money Laundering Act (PMLA), as the agency investigates charges that Munjal took foreign currency out of India for his personal use.

Now the total value of Munjal's attached assets has gone up to ₹50 crore in the PMLA case which the ED took up from the Directorate of Revenue Intelligence (DRI) for ascertaining proceeds of foreign agency case.

DELHI HC REPRIEVE

The Delhi High Court, however on November 3, stayed proceedings related to foreign currency against Munjal by the Directorate of Revenue Intelligence on the grounds that the Customs, Excise and Service Tax Appellate

Tribunal (CESTAT) has exonerated the businessman on similar charges. The court stated that the order would apply to all matter emanating from DRI probe.

DRI investigation began in 2018 when Munjal's associate Amit Bal was detained at the airport on charges of illegally carrying ₹81 lakh worth undisclosed foreign exchange.

As per the DRI allegations, an event management company had illegally wired ₹54 crore in foreign currency to different countries for the personal use of Pawan Munjal.

Indefinite holding back of Bills by TN Gov, a matter of serious concern: SC

Krishnadas Rajagopal
New Delhi

The Supreme Court on Friday flagged the "constitutional deadlock" created by Tamil Nadu Governor RN Ravi by inexplicably delaying or even failing to consider and assent to twelve crucial Bills passed by the Legislature and stymieing day-to-day governance in a way which is threatening to bring administration in the State to a grinding halt a "serious concern".

A three-judge Bench headed by Chief Justice of India DY Chandrachud issued formal notice to Union of India through the Home Ministry to respond to Tamil Nadu government's petition that the Governor was acting in a manner which "defeats

the rights of the people" of the State to welfare legislations.

The court asked the Attorney General of India, or in his absence, the Solicitor General of India to be present in court on November 20 even as Tamil Nadu, represented by senior advocates AM Singhvi and P Wilson, said the Governor is even holding back files seeking sanction for prosecution of public servants in corruption cases, pleas for premature release of prisoners and appointments to the Tamil Nadu Public Service Commission (TNPSC).

PUBLIC INTEREST BILLS

Wilson submitted that there is "not a word" from the Governor on any of these files or Bills, which relate to subjects from public health,

higher education, etc. The court, in its short order, highlighted that the Article 200 of the Constitution mandates the Governor to act "as soon as possible" when Bills, passed by the State Legislature, are presented to him for declaration of assent.

Chief Justice Chandrachud orally observed that the Governor could either give his assent, withhold assent in which case, if the Bills are not Money Bills, return the Bills to the House suggesting modifications/amendments or refer the proposed laws to the President. The court said the Governor cannot just sit on them indefinitely.

"The Bills have been pending since January 2020 till now. We have been begging him to consider them. We have been begging him to



Tamil Nadu Governor RN Ravi

grant sanction for prosecution. We have been begging him for remission... He is doing nothing," Singhvi said.

Wilson said 10 of the 14 posts in the TNPSC, including that of the Chairperson, are vacant.

TN GOVT-GUV TUSSLE

There are four files for prosecution sanction forwarded to the Governor between April 2022 and May 2023.

The State said the Governor has positioned himself as a political rival to the legitimately elected government. The Governor's inactions have caused an impasse between the constitutional head of the State and the elected government of the State. The Governor is toying away with the citizen's mandate, the petition said.

"The Governor by not signing remission orders, day-to-day files, appointment orders, approving recruitment orders, granting approval to prosecute Ministers, MLAs involved in corruption including transfer of investigation to CBI by Supreme Court and Bills passed by Tamil Nadu Legislative Assembly is bringing the entire administration to a grinding halt and creating adversarial attitude by not

cooperating with the State administration," the State government said in its petition, filed through advocate Sabarish Subramanian.

The State urged the Supreme Court to declare the "inaction, omission, delay and failure to comply with the constitutional mandate by the Governor of Tamil Nadu" as illegal and arbitrary.

The "unreasonable malafide exercise of power" by the Governor to neither consider Bills passed and forwarded to him by the State Legislature for his assent was unconstitutional.

"Assent of the Governor/ President does not involve any element of discretion of the individuals occupying the posts but the 'assent' should only be based on the aid and advice of the Council

of Ministers," the State reminded.

'OUTER TIME LIMIT'

The State sought the Supreme Court to fix a deadline or an "outer time limit" for Governor Ravi to consider the Bills and government orders pending with his office.

Further, the State noted that the Governor has failed to accord sanction for prosecution and investigation into cases of corruption involving moral turpitude of public servants and issues pertaining to the premature release of prisoners.

The State accused the Governor of "politically motivated conduct" for denying sanction to probe authorities in corruption cases against public servants despite finding prima facie evidence against them.

HOLIDAYMAKERS' HEAVEN



VACATION & VAGARIES. Tourists at the ski resort of Gulmarg amid fresh snowfall, in Baramulla district of north Kashmir, on Friday. The Jammu-Srinagar national highway and the Mughal road were shut due to mudslides and heavy snowfall as most of the high-altitude areas received fresh snowfall on Friday while the plains of the Jammu region experienced heavy rains, triggering cold wave conditions. **PII**

'India may become second largest solar module maker'

Rishi Ranjan Kala
New Delhi

India, which accounts for 3 per cent of the global solar manufacturing market, is expected to become the world's second largest module manufacturing region by 2025, Wood Mackenzie said in its latest report.

"Looking outside China, India is forecasted to overtake Southeast Asia as the second-largest module production region by 2025, which will be driven by India's strong PLI incentives," said Wood Mackenzie, a global consultancy firm for renewables, energy and natural resources.

"The US and India have announced more than 200 gigawatts (GW) of planned module capacity since 2022, driven by the Inflation Reduction Act (IRA) in the US and the Production Linked In-

centive (PLI) in India," it added. The consultancy said that after investing over \$130 billion into the solar industry in 2023, China will hold more than 80 per cent of the world's polysilicon, wafer, cell, and module manufacturing capacity from 2023 to 2026.

MANUFACTURING PUSH

Earlier this month, ICRA said it expects India's solar photovoltaic (PV) module manufacturing capacity to increase to more than 60 GW by 2025 from the current level of around 37 GW, with improved backward integration into cell and wafer manufacturing.

ICRA's Vice-President & Sector Head (Corporate Ratings) Vikram V said that while the abeyance of the Approved List of models and manufacturers (ALMM) order till March 2024 and sharp decline in global module prices is leading to an increase in PV

module imports in FY24, the expected scale-up in domestic manufacturing capacity with backward integration over the next two to three years, along with resumption of the ALMM order, is expected to reduce import dependence.

"Apart from module capacity, the OEMs are expected to enhance the wafer and cell manufacturing capacities with cell capacity expected to cross 25 GW by 2025 from the current level of around 6 GW. However, the country will remain dependent on polysilicon imports as these capacities are likely to take longer to set up, involving a larger capital investment," he added.

Similarly, the International Energy Agency (IEA) in a report last month said the project pipeline under the production linked incentive (PLI) scheme suggests that India's domestic production capacity can surpass 70 GW by 2027.

Induction furnace body seeks govt protection against rising GST notices

Abhishek Law
New Delhi

The country's induction furnace owners, who generally process heavy steel scrap, have reached out to the Steel Ministry seeking protection against rising GST notices, and urged the government for a resolution of linked tax issues.

The owners, through their body, All India Induction Furnaces Association (AIIFA), said scrap being sold at local levels often do not have the necessary GST framework requirements or compliances for which input tax credit claims become difficult. On the other hand, due to non-availability of such detailing, larger players end up being penalised or face GST notices. India, one of the largest emitters of green-house gases globally, is looking to bring down its emissions' intensity by 45 per cent below 2005 levels by

2030 and is also looking to increase the share of non-fossil power capacity to 50 per cent (also by 2030). A parallel target is to achieve net-zero by 2070. As such, Indian steel industry is exploring scrap-based steel production to meet these environmental targets.

However, the problem which induction furnace owners face is with respect to sourcing of offerings and "complexity of the supply chains". Furnace owners either use old scrap generated from white goods and automobile discarded by households or industry while as new scrap refers to tailings generated from manufacturing processes. The old scrap of households is generally bought by smaller unregistered dealers, who in turn sell it to larger registered dealers, without levying any GST. However, the new scrap is bought by both the unregistered and registered dealers. Registered dealers must

charge 18 per cent GST when they further sell to the steel-producing industry and pay the same to the government. And at all stages of purchase, GST is charged. The problem arises when scrap is purchased from unregistered dealers trade continues in cash. In many cases, disclosures are not made properly at the sellers' end there is often a decline in input tax credit.

TO ADVERTISE PLEASE CONTACT

Mumbai : 022 - 22021099
Pune : 020 - 26113743
Ahmedabad : 079 - 26871105



Karnataka government aims to attract ₹40,000-cr investment into KHIR city

Our Bureau
Bengaluru

The Karnataka government has deliberated on the conceptualisation of the development of Knowledge, Healthcare, Innovation, and Research (KHIR) City on the outskirts of Bengaluru. The government aims to attract ₹40,000 crore investment in the areas of healthcare, innovation, and knowledge sectors besides creating 80,000 jobs in the proposed KHIR City.

The new investment region will be spread over 2,000 acres within 60 km from Bengaluru and developed in a phased manner. The proposed KHIR City is being developed to attract investments from leading global and national hospitals, research institutions, universities, and private companies.

This will help in strength-



M B Patil, Minister for Large and Medium Industries and Infrastructure Development

ening Bengaluru's position as a hub of medical tourism, providing employment to local people, and also help in attracting skill sets from across the globe, said the government.

M B Patil, Minister for Large and Medium Industries and Infrastructure Development said, "We are embarking on a transformative journey to build a city that goes beyond

conventional boundaries — a KHIR City. The initiative has the potential to contribute atleast 1 lakh crore towards the state's Gross Domestic Product (GDP) due to increased economic activity."

BIOTECH CAPITAL

With Karnataka being home to 60 per cent of India's biotech companies and over 350 medical devices and supplies manufacturers across categories, the development of KHIR near Bengaluru, the fastest-growing innovation cluster globally, augurs as an ideal location. KHIR City is poised to redefine the city's global position by fostering the growth of cutting-edge knowledge institutions, healthcare facilities, innova-

tion hubs, and research centers, said the government.

Priyank Kharge, minister for IT/BT, and S&T said KHIR City will be the first such center of knowledge which will have innovators from healthcare, knowledge, and global research centers coming together in one place.

"Bengaluru will transform from being a call center of the world to a global center of research and innovation. The government is planning to come out with a separate policy to promote medical tourism in the state. The state is home to 350 medical devices and suppliers across categories and multiple institutes of excellence are present providing collaboration opportunities," he added.

| FORM G | |
|---|--|
| INVITATION FOR EXPRESSION OF INTEREST | |
| (Under sub-regulation (3) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) | |
| RELEVANT PARTICULARS | |
| 1. Name of the Corporate Debtor | KRP Infrastructures & Builders Private Limited |
| 2. Permanent Account Number | AADCK7759A |
| 3. Corporate Identification Number | U45400UP2009PTCO38525 |
| 4. Address of the Registered office | MDH 4/36, Sector H, Janakipuram, Lucknow. |
| 5. URL of website | Information/ data not available* |
| 6. Details of place where majority of fixed assets are located | Information/ data not available* |
| 7. Installed capacity of main products/ services | Information/ data not available* |
| 8. Quantity and value of main products/ services sold in last financial year | Information/ data not available* |
| 9. Number of employees/ workmen | Information/ data not available* |
| 10. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent event of the process are available at or with: | Details can be obtained by e-mailing at cirp.kripinfra@gmail.com |
| 11. Eligibility for Resolution applicants under section 25(2)(b) of the Code is available at URL: | Details can be obtained by e-mailing at cirp.kripinfra@gmail.com |
| 12. Last date for receipt of Expression of Interest | 26/11/2023 |
| 13. Date of issue of provisional list of prospective Resolution applicants | 06/12/2023 |
| 14. Last date for submission of objections to Provisional list | 11/12/2023 |
| 15. Date of issue of final list of prospective resolution applicants | 21/12/2023 |
| 16. Date of issue of Information memorandum, Evaluation matrix and request for Resolution plans to prospective Resolution applicants | 26/12/2023 Details can be obtained by e-mailing at cirp.kripinfra@gmail.com |
| 17. Last date for submission of Resolution plans | 25/01/2024 |
| 18. Process email id to submit Expression of Interest | cirp.kripinfra@gmail.com |

* Suspended Directors of Corporate Debtor did not provide information/ disclosure required by the Resolution Professional in discharging her statutory duties as per the Code and in managing the affairs of Corporate Debtor. Consequently, Application u/s 19(2) and 19(3) of Insolvency and Bankruptcy Code, 2016 vide I(A)IBC/470/2023 has been filed to Hon'ble National Company Law Tribunal, Allahabad Bench for issuance of necessary directions to the suspended directors of the Corporate Debtor to provide assistance, Co-operation and information required by the Resolution Professional in discharging her statutory duties as per the Code and in managing the affairs of Corporate Debtor. Given information/ disclosure is as per data available with us and on public domain.

Sd/-
Babita Jain
Regn No. IBB/1PA-002/IP-NO0321/2017-18/10926
Resolution Professional
Date: 10.11.2023
Place: Allahabad
KRP Infrastructures & Builders Private Limited (Under CIRP)
35B/6 Madhukuni, Rammohan Plaza, Allahabad-211002, UP, India

| VERTOZ ADVERTISING LIMITED | | | | | | | |
|--|--|---------------|------------|-----------------|------------|------------|------------|
| Registered & Corporate Office: 602, Avtar Nirmal Galaxy, Opp. Johnson & Johnson, LBS Marg, Mulund (West), Mumbai, Maharashtra, India - 400 080 | | | | | | | |
| Corporate Identity Number: L74120MH2012PLC226823 Tel: +91 22 6142 6030; Fax: +91 22 6142 6061 | | | | | | | |
| Website: www.vertoz.com Email: compliance@vertoz.com | | | | | | | |
| Extract of Consolidated Unaudited Financial Results for the Quarter and Half Year Ended 30th September 2023 | | | | | | | |
| Sr. No. | Particulars | Quarter Ended | | Half Year ended | | Year Ended | |
| | | 30.09.2023 | 30.06.2023 | 30.09.2022 | 30.09.2022 | 30.09.2022 | 31.03.2023 |
| | | Unaudited | Unaudited | Unaudited | Unaudited | Unaudited | Audited |
| 1. | Total Revenue from operations | 3,765.52 | 3,391.91 | 1,587.64 | 7,157.43 | 2,691.15 | 8,291.40 |
| 2. | Net Profit/(Loss) for the period (before tax and exceptional items) | 524.56 | 387.56 | 328.66 | 912.12 | 513.28 | 1,392.14 |
| 3. | Net Profit/(Loss) for the period before tax (after Exceptional Items) | 524.56 | 387.56 | 328.66 | 912.12 | 513.28 | 1,392.14 |
| 4. | Net Profit/(Loss) for the period after tax and Exceptional Items | 513.09 | 354.26 | 232.69 | 867.35 | 373.08 | 1,103.68 |
| 5. | Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) | 543.38 | 355.71 | 385.39 | 899.09 | 526.49 | 1,309.04 |
| 6. | Equity Share Capital | 1,377.00 | 1,197.00 | 1,197.00 | 1,377.00 | 1,197.00 | 1,197.00 |
| 7. | Other Equity for the year | - | - | - | - | - | 9,046.66 |
| 8. | Earnings per share of ₹10 each | 3.73 | 2.96 | 1.94 | 6.30 | 3.12 | 9.22 |
| | (a) Basic (₹) | 3.73 | 2.96 | 1.94 | 6.30 | 3.12 | 9.22 |
| | (b) Diluted (₹) | 3.73 | 2.96 | 1.94 | 6.30 | 3.12 | 9.22 |

Notes:
1. The Standalone Financial Results are available under the Investors section of our website at www.vertoz.com and under the Financial Results at Corporate section of www.bseindia.com. Key Standalone Financial Information of the Company is as under:

| Sr. No. | Particulars | Quarter Ended | | Half Year ended | | Year Ended | |
|---------|---|---------------|------------|-----------------|------------|------------|------------|
| | | 30.09.2023 | 30.06.2023 | 30.09.2022 | 30.09.2022 | 30.09.2022 | 31.03.2023 |
| | | Unaudited | Unaudited | Unaudited | Unaudited | Unaudited | Audited |
| 1. | Total Revenue from operations | 991.97 | 1,137.50 | 1,340.20 | 2,129.47 | 2,053.66 | 5,417.12 |
| 2. | Net Profit/(Loss) for the period before tax | 27.09 | 144.54 | 121.93 | 171.63 | 232.63 | 499.22 |
| 3. | Net Profit/(Loss) for the period after tax | 23.59 | 112.74 | 82.25 | 136.33 | 165.09 | 366.57 |

2. The above Unaudited Financial Results were subject to Limited Review by the Statutory Auditors of the Company, reviewed by the Audit Committee and approved and taken on records by the Board of Directors at its Meeting held on 9th November, 2023.

3. The above is an extract of the detailed format of the Unaudited Consolidated Financial Results for the quarter and half year ended September 30, 2023, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Consolidated & Standalone Financial Results for the quarter and half year ended September 30, 2023, along with the Limited Review Report of the Statutory Auditors is available under the Investors section of our website at www.vertoz.com and under the Financial Results at the Corporate section of www.bseindia.com.

For Vertoz Advertising Limited
Sd/-
Zill Shah
Company Secretary & Compliance Officer

Date: 09.11.2023
Place: Mumbai

ESPIRE HOSPITALITY LIMITED

CIN: L4520UR1991PLC000604
Regd. Off: Shop No # 1, Country Inn, Mehraon, Bhimtal, Uttarakhand-248179
Corporate Off: A-41, Mohan Cooperative Industrial Estate, New Delhi-110044
(E)cs@espirehospitality.com (W) : www.espirehospitality.com (T)011-71546500

Rs In Lacs

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED ON 30TH SEPTEMBER, 2023

| Particulars | Quarter Ending | | Year Ending | |
|---|----------------|------------|-------------|------------|
| | 30.09.2023 | 30.06.2023 | 30.09.2022 | 31.03.2023 |
| | Un-Audited | Un-Audited | Un-Audited | Audited |
| Total Income from Operations | 498.47 | 973.80 | 32.48 | 1,883.30 |
| Net Profit/(Loss) for the period before tax, Exceptional Items and/or Extraordinary Items | 25.55 | 94.76 | (2.19) | 47.65 |
| Net Profit/(Loss) for the period before tax, (after Exceptional Items and/or Extraordinary Items) | 25.55 | 94.76 | (2.19) | 47.65 |
| Net Profit/(Loss) for the period after tax, (after Exceptional Items and/or Extraordinary Items) | 19.90 | 70.12 | (2.19) | 22.24 |
| Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other comprehensive income | 19.90 | 70.12 | (2.19) | 22.24 |
| Paid up Equity Share Capital | 135.00 | 135.00 | 135.00 | 135.00 |
| Earning Per Share (of Rs 10/- each) (for continuing and discontinued operations)- | | | | |
| Basic (in Rs) | 0.15 | 0.52 | (0.02) | 0.16 |
| Diluted (in Rs) | 0.15 | 0.52 | (0.02) | 0.16 |

The above is an extract of the detailed format of Quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the yearly financial results are available on the Stock Exchange website: www.bseindia.com and company's website at: www.espirehospitality.com

For and on behalf of the Board of Directors
Espire Hospitality Limited
Sd/-
Chairman : Gagan Oberoi
DIN:00087963

Place: New Delhi
Date: 10/11/2023

ARAVALI SECURITIES & FINANCE LIMITED

CIN - L67120HR1980PLC039125
REGD OFFICE: PLOT No.136, GROUND FLOOR, RIDER HOUSE, SECTOR 44, GURGAON-122003, HARYANA.
Email: info@aravali.com Website: www.aravali.com

STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED 30th SEPTEMBER, 2023

(Rs. in lacs)

| Sl. No. | Particulars | Quarter ended | | Half Year ended | | 31/03/2023 (Audited) | |
|---------|--|------------------------|------------------------|------------------------|------------------------|------------------------|------------------------|
| | | 30/09/2023 (Unaudited) | 30/06/2023 (Unaudited) | 30/09/2022 (Unaudited) | 30/09/2022 (Unaudited) | | |
| | | 1. | Total income | 16.21 | 16.18 | | 12.41 |
| 2. | Net Profit / (Loss) for the period before tax, (before Exceptional and/or Extraordinary items) | (9.11) | (14.79) | (10.07) | (23.90) | (18.84) | (43.97) |
| 3. | Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items) | (9.11) | (14.79) | (10.07) | (23.90) | (18.84) | (43.97) |
| 4. | Net Profit / (Loss) for the period after tax, (after Exceptional and/or Extraordinary items) | (9.23) | (14.79) | (10.00) | (24.02) | (18.77) | (31.87) |
| 5. | Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (after tax) and the comprehensive income (after tax) | (9.11) | (14.67) | (9.91) | (23.78) | (18.62) | (34.21) |
| 6. | Equity Share Capital | 1515.38 | 1515.38 | 1515.38 | 1515.38 | 1515.38 | 1515.38 |
| 7. | Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year) | - | - | - | - | - | (1534.18) |
| 8. | Earnings Per Share (of Rs. 10/- each) Basic: Diluted: | Rs (0.06) Rs (0.06) | Rs (0.10) Rs (0.10) | Rs (0.06) Rs (0.06) | Rs (0.16) Rs (0.16) | Rs (0.12) Rs (0.12) | Rs (0.21) Rs (0.21) |

Notes:
1. The above is the extract of the detailed format of unaudited financial results for the quarter & half year ended 30th September, 2023, filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the audited financial results are available on the website of BSE Limited (www.bseindia.com) where the securities of the Company is listed and on the website of the Company at www.aravali.com.

2. The above financial results have been prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 ("the Act"), having regard to the recognition and measurement principles laid down in Ind AS 34 ("Interim Financial Reporting") and other recognized accounting practices generally accepted in India and in compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations").

3. The aforementioned result of the company for the quarter & half year ended 30th September, 2023 has been reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on 10th November, 2023.

4. The Statutory Auditors of the Company have carried out limited review of the aforementioned unaudited financial result of the company for the quarter & half year ended 30th September, 2023 and has given unmodified opinion on the same.

5. Provision for taxation under Income Tax Act, 1961 has been made based on the anticipated taxable income for the year as a whole.

6. The Company's operations at present are confined to only one segment i.e. providing Financial and Other Advisory Services and accordingly there are no separate reportable operating segments as per Ind AS 108 - Operating Segments.

7. The figures for the quarter ended 30th September, 2023 are the balancing figures being difference between the unaudited figures in respect of half year ended 30th September, 2023 and the published year to date figures upto the first quarter ended 30th June, 2023, of the relevant financial year.

8. The Figures of the previous quarter / year have been regrouped / rearranged wherever necessary, in order to make them comparable.

For Aravali Securities & Finance Limited
Sd/-
Ranjan Kumar Poddar
Chairman & Managing Director

Date: 10th November, 2023
Place: Gurgaon.

Possession Notice (for Immovable Property) (Ind AS 108)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Income Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s) / Co-Borrower(s)

Description of the Secured Asset (Immovable Property)

Total Outstanding Dues (RS.)

Date of Demand Notice

Date of Possession

Mr. Mahavir Prasad Mr. Ashish Kumar Mrs. Geeta (Prospect No 854733 & 938729)

All that piece and parcel of RZF-59, UGF, Kh No-86/1, addressing 100 Sq. Yds., F-Block, Gali No-4, Mahavir Enclave, Delhi, India-110045.

Rs. 32,56,342/- (Rupees Thirty Two Lakh Fifty Six Thousand Three Hundred Forty Two Only) for Rs. 5,27,918/- (Rupees Five Lakh Twenty Seven Thousand Nine Hundred Eighteen Only) for 938729

10-Oct-2022

08-Nov-2023

Mr. Mukesh Jaiswal Mrs. Pooja Jaiswal (Prospect No 793175)

All that piece and parcel of Flat No-G1-1, Ground Floor, Without roof rights, Front Side LHS, L.I.G. Residential Complex, DDA/Ankur Vihar, Village-Sadulabad, Pargana Loni, Ghaziabad, U.P. 201010.

Rs. 13,71,873/- (Rupees Thirteen Lakh Seventy One Thousand Eight Hundred Seventy Three Only)

22-Apr-2019

09-Nov-2023

Mr. Bhuri Singh Mrs. Urmila Devi (Prospect No 807988)

All that piece and parcel of Part of Plot No 38 addressing 59.13 sq.mt., Gopal Kunj, Near Lalji Puram Mauza Kaulakha Agra, 282001, Uttar Pradesh, India.

Rs. 12,03,480/- (Rupees Twelve Lakh Three Thousand Four Hundred Eighty Only)

09-Feb-2022

08-Nov-2023

Mr. Mangal Chand Mrs. Anita, Mr. Bhupender Sain, (Prospect No 872684)

All that piece and parcel of Southern Portion Of Built-Up Property No.44-A, Land Measuring 100 Sq.Yds. Out Of Total Area 200 Sq.Yds. Out Of Khanna No.5 Situated In The Area Of Village Kamundin Nagar Delhi State Within Old Lal Dora 1908-1909, Delhi, 110041, India.

Rs. 18,52,425/- (Rupees Eighteen Lakh Fifty Two Thousand Four Hundred Twenty Five Only)

19-May-2022

09-Nov-2023

Mr. Vijay Sharma Mrs. Preeti Devi (Prospect No IL10044576)

All that piece and parcel of Property Bearing- Flat No-S4, Second Floor, Carpet Area Ad Measuring 500 Sq. Ft., RHS JMG Back Side, Plot No-A-88, A-Block Df Ankur Vihar, Loni, Ghaziabad, U.P. India, 201002

Rs. 20,57,444/- (Rupees Twenty Lakh Fifty Seven Thousand Four Hundred Forty Four Only)

07-July-2023

09-Nov-2023

Mr. Krishna Kumar Mrs. Vinita Devi (Prospect No IL10086220)

All that piece and parcel of Plot No. 97 & Plot No. 98 out of Khanna No. 759, Carpet area Ad measuring 459 Sq.ft., Saleable Area Ad measuring: 540 Sq.ft., Land area Ad measuring: 240 Sq.yds situated in the area of Village Nawada, Colony known as Block-A, Mohan Garden, Utra nagar, New Delhi, 110059.

Rs. 27,52,651/- (Rupees Twenty Seven Lakh Fifty Two Thousand Six Hundred Fifty One Only)

29-May-2023

08-Nov-2023

Mr. Shiv Narayan Mrs. Gudiyaa (Prospect No IL10095231)

All that piece and parcel of Property Bearing Northern Side Plot No. C-115, Df Ankur Vihar, Village-Sadulabad, Pargana Loni, Ghaziabad, U.P. India, 282001, Uttar Pradesh, India, 282006.

Rs. 7,96,709/- (Rupees Seven Lakh Nine Thousand Seven Hundred Nine Only)

11-July-2023

08-Nov-2023

For further details please contact to Authorized Officer at Branch Office: Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagan Showroom, Main Nagar, New Delhi Unit No 309, The Floor, Padamam, Noida Sector Park, Plot No. NS-1, Sector 12A, Awas Vikas, Sikandra Vojna, Agra, 282007 Office No. 1, First Floor, Mahatma Metro Tower, Plot No. C-1, Sector -4, Vaishali, Ghaziabad, Uttar Pradesh - 201010/A-1C & A-1D, 2nd floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301 or Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Delhi, Date: 11-11-2023 Sd/- Authorized Officer, For IIFL Home Finance Ltd

FINANCIAL EXPRESS

INTERWORLD DIGITAL LIMITED

CIN: L72900DL1999PLC067808
Regd. Off: 701, Anarakh Building, 18, Sarakamba Road, Connaught Place, New Delhi-110001
Phone: 011-43571044-45; Fax: 011-43571047; Website: www.interworlddigital.in; Email: interworlddigital@gmail.com

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2023

(Rs. in Lacs) Except EPS

| Sl. No. | Particulars | Quarter Ended | | Half Year Ended | | Year Ended 30.09.2022 (Unaudited) |
|---------|---|------------------------|------------------------------------|------------------------|------------------------|-----------------------------------|
| | | 30.09.2023 (Unaudited) | 30.06.2023 (Unaudited) | 30.09.2022 (Unaudited) | 30.09.2022 (Unaudited) | |
| | | 1. | Total income from operations (net) | 3.19 | 5.11 | |
| 2. | Net Profit/(Loss) for the period (before tax, exceptional and/ or Extraordinary items) | -4.80 | -8.30 | -5.30 | | |
| 3. | Net Profit/(Loss) for the period before tax (after exceptional and/ or Extraordinary items) | -4.80 | -8.30 | -5.30 | | |
| 4. | Net Profit/(Loss) for the period after tax (after exceptional and/ or Extraordinary items) | -4.80 | -8.30 | -5.30 | | |
| 5. | Total comprehensive income for the period (Comprising Profit/ (loss) for the period (after tax) and other Comprehensive income (after tax)) | -4.80 | -8.30 | -5.30 | | |
| 6. | Equity Share Capital | 4,783.77 | 4,783.77 | 4,783.77 | | |
| 7. | Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year | - | - | - | | |
| 8. | Earnings Per Share (of Re 1/- each) (for continuing and discontinued operation) | - | - | - | | |
| | Basic: | 0.00 | 0.00 | 0.00 | | |
| | Diluted: | 0.00 | 0.00 | 0.00 | | |

The above is an extract of the detailed format of Unaudited Financial Results for the Quarter and half year ended September 30, 2023 filed with the BSE under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the aforesaid Financial Results is available on the BSE's website, i.e., www.bseindia.com and on the Company's website www.interworlddigital.in.

For and on behalf of Board of Directors of Interworld Digital Limited
Sd/-
Peeyush Kumar Aggarwal
Chairman
DIN: 00090423

Place: New Delhi
Date: 10.11.2023

FORM G INVITATION FOR EXPRESSION OF INTEREST

(Under sub-regulation (4) of Regulation 33A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

| | | |
|-----|--|---|
| 1. | Name of the Corporate Debtor | KRP Infrastructures & Builders Private Limited |
| 2. | Permanent Account Number | A40C7759A |
| 3. | Corporate Identification Number | U45400UP2009PTC038525 |
| 4. | Address of the Registered office | MDH 4/36, Sector H, Jankipuram, Lucknow, Uttar Pradesh - 226026 |
| 5. | URL of website | Information/ data not available* |
| 6. | Details of place where majority of fixed assets are located | Information/ data not available* |
| 7. | Installed capacity of main products/ services | Information/ data not available* |
| 8. | Quantity and value of main products/ services sold in last financial year | Information/ data not available* |
| 9. | Number of employees/ workmen | Information/ data not available* |
| 10. | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent event of the process as available at or with: | Details can be obtained by e-mailing at cirp.krpinfra@gmail.com |
| 11. | Eligibility for Resolution applicants under section 25(2)(h) of the Code is available at URL: | Details can be obtained by e-mailing at cirp.krpinfra@gmail.com |
| 12. | Last date for receipt of Expression of interest | 26/11/2023 |
| 13. | Date of issue of provisional list of prospective Resolution applicants | 06/12/2023 |
| 14. | Last date for submission of objections to Provisional list | 11/12/2023 |
| 15. | Date of issue of final list of Prospective resolution applicants | 21/12/2023 |
| 16. | Date of issue of information memorandum, Evaluation matrix and request for Resolution plans to prospective Resolution applicants | 26/12/2023 Details can be obtained by e-mailing at cirp.krpinfra@gmail.com |
| 17. | Last date for submission of Resolution plans | 25/01/2024 |
| 18. | Process email id to submit Expression of Interest | cirp.krpinfra@gmail.com |

* Suspended Directors of Corporate Debtor did not provide information/ disclosure required by the Resolution Professional in discharging her statutory duties as per the Code and in managing the affairs of Corporate Debtor. Consequently, Application u/s 19(2) and 19(3) of Insolvency and Bankruptcy Code, 2016 vide IA(B/C)/470/2023 has been filed to Hon'ble National Company Law Tribunal, Allahabad Bench for issuance of necessary directions to the suspended directors of the Corporate Debtor to provide assistance, Co-operation and information required by the Resolution Professional in discharging her statutory duties as per the Code and in managing the affairs of Corporate Debtor. Given information/ disclosure is as per data available with us and on public domain.